

CENTRAL INFORMATION COMMISSION

Room No. 308, B-Wing, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066

File No.CIC/LS/A/2009/001038

Appellant : Ms Kokila Dhingra

Public Authority : Directorate of Estates, New Delhi
(through Shri R.C. Sharma, Directorate of Estates-II)

Date of Hearing : 8.2.2010

Date of Decision : 8.2.2010

FACTS :

The matter is called for hearing today dated 8.2.2010. Appellant present. The public authority is represented by officer named above. Shri Sharma submits that copies of complaints lodged by the residents of servant quarters are not available in his office but copies of complaints lodged by the co-residents are available in his records. However, he objects to the disclosure of these complaints as these are protected from disclosure u/s 8 (1) (g) of the RTI Act.

2. Information can be denied under clause (g) only if disclosure of such information is likely to endanger the life or physical safety of any person. The appellant is a single working women presently posted as PA in the Armed Force Headquarters. In my opinion, she poses no danger to the life or physical safety of the complainants.

3. In this view of the matter, the objection of Shri Sharma is not sustainable in law. Shri Sharma is hereby directed to provide copies of the complaints lodged by the co-residents to the appellant. In fact, copies of the complaints are handed over to the appellant in the presence of the Commission.

4. The matter is closed.

Sd/-
(M.L. Sharma)
Central Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges, prescribed under the Act, to the CPIO of this Commission.

(K.L. Das)
Assistant Registrar

Address of parties :-

1. Shri R.C. Sharma
Directorate of Estates-II,
Directorate of Estates (Hostel Section),
Nirman Bhawan, New Delhi.

2. Ms Kokila Dhingra
B-107, Curzon Road Hostel,
K.G. Marg, M.S. Apptt.,
New Delhi